

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No. 307 of 2019

Nirmal Kumar

--- --- Appellant

Versus

Pratibha Kumari

--- --- Respondent

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CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY
Through Video Conferencing

For the Appellant : Mr. Ajeet Kumar Singh, Advocate

For the Respondent :

05/08.07.2020 Learned counsel for the appellant Mr. Ajeet Kumar Singh is present today through Video Conferencing.

Despite valid service of notice, respondent wife has not entered appearance as yet. She being a female would be entitled to legal aid being covered under the definition of 'Person' under Section 12(c) of the Legal Services Authority Act, 1987. We, therefore, direct learned Secretary, High Court Legal Services Committee to make enquiries from her, if she is in need of legal aid. Such enquiry may be made from the concerned District Legal Services Authority. Registry to intimate the details of the respondent along with her address indicated in the memo of appeal, the suit number, Court etc. in the communication addressed to the learned Secretary, High Court Legal Services Committee without any delay.

In case respondent makes an application for legal aid, the same be processed in accordance with law.

Matter be listed after 2 weeks.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)